

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-04-2024 AT 10:30 AM**

CP (IB) No. 37/95/HDB/2023

AND

**IA (IBC) 338/2024 in CP (IB) No. 37/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

ZTE Corporation, China

...Petitioner

AND

Mr Mahesh Lingareddy (Smartron India Pvt Ltd)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 338/2024

Learned Counsel Smt JVL Bharati, for applicant present through Video Conference.

Mr Kalvakolanu Murali Krishna, Resolution Professional present through Video Conference.

Personal Guarantor called absent.

Proof of service not filed. Time extended on condition that fresh notice be taken within 5 days from today and proof of service shall be filed well before the next hearing date, in default opportunity stands closed. Call on 10.05.2024.

SD/-

MEMBER (T)

SD/-

MEMBER (J)